

Closure of Kamani Group of Industries due to Internal Dispute

6074. SHRI DIGVIJAY SINH: Will the Minister of INDUSTRY be pleased to state:

(a) is it a fact that certain companies of the Kamani group have stopped production because of internecine squabbles;

(b) how many workers are sitting idle and share holders seeking redress; and

(c) are Govt. considering to take over this company as a sick unit as no solution has been found?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b). According to the information available with the Ministry of Industry, production has been seriously affected in case of two companies of Kamani group, namely, Kamani Tubes Limited and Kamani Metallic Oxide Ltd., affecting about 900 workers.

(c) Government do not have any proposal under consideration for takeover of the management of the Kamani Group or of any of its units.

Robberies and Dacoities in Delhi

6075. SHRI MADHAVRAO SCINDIA. Will the Minister of HOME AFFAIRS be pleased to state

(a) the number and details of robberies and dacoities in the Capital during June and July this year:

(b) whether robberies and dacoities in the Capital have lately become too frequent and have posed a serious law and order problem; and

(c) if so, what further steps are being taken by Government to prevent such incidents effectively?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI YOGENDRA MAKWANA): (a) and (b). During the period 1st June, to 15th July, 1980, 48 cases of robbery/dacoity have been reported against 85 such cases during the corresponding period of the last year. It is, therefore, not correct to say that robberies and dacoities have become more frequent. 41 persons have been arrested in these cases.

(c) The following steps have been taken:—

(1) Intensive foot and mobile patrolling including armed with walkie-talkie sets and wireless fitted motor-cycles petrols, 10 Coys. of additional force from DAP/CRPF have been provided to the Districts for night patrolling and an additional CRPF Bn. has been provided for the purpose. The Patrolling is personally checked and supervised by Senior Officers.

2. Sanction for the purchase of 60 more vehicles and for setting up 5 more Police Posts has issued.

3. Action under the normal preventive sections of Cr. P.C. against bad characters and criminals is taken.

4. Checking by surprise of vehicles to detect those involved in commission of crime

5. Continuous drives by the special squads of the Districts to detect dacoits, robbers snatchers and other bad character by developing intelligence.

6 Meetings with resident of the localities by DCsp/ACsp to explain the measures taken and obtain their suggestions.

7. A survey has been done of areas without or with inadequate lighting arrangements which help the Criminals in commission of crime and escape. The Delhi Administration has issued instructions to the concerned authorities including the

D.E.S.U. to provide lighting arrangements at these points on a priority basis.

8. Surveillance over known criminals strengthened and records of criminals updated.

9. Special watch is kept on released criminals.

10. Organisation of 'Thikri Pehra' and patrolling by local residents and private chowkidars in coordination with Police patrols and pickets.

11. Setting up of temporary Police Posts pending regular sanction in some vulnerable localities.

12. Stepping up of externment proceedings.

विशेष सेवा आदेशों के अन्तर्गत सिविल कर्मचारियों को सुविधायें

6076. श्री चतुर्भुज : क्या रक्षा मंत्री यह बनाने की कृपा करेंगे कि :

(क) विशेष सेना आदेश 4-एम-53 अथवा 8-एम-76 के अन्तर्गत सिविल कर्मचारियों को क्या सुविधाएं दी गई हैं और यदि नियुक्ति निचले पदों पर की गई हो तो क्या वे समान पदों और पुन-नियुक्ति के हकदार हैं; और

(ख) उपर्युक्त आदेशों के अन्तर्गत 15 जून, 1980 तक कितने शिक्षकों का, जो सिविल कर्मचारी हैं, पुनः नियुक्त किया गया अथवा समान पद दिए गए और यदि नहीं, तो उक्त आदेशों का उल्लंघन करने वालों को क्या निर्देश दिए जा रहे हैं ?

रक्षा मंत्रालय में राज्य मंत्री (श्री सी० पी० एन० सिंह) : (क) विशेष थलसेना आदेश 4-एम-53, न कि 4-एम-53, जैसा प्रश्न में दिया गया है, के अन्तर्गत, जिसका विशेष थलसेना आदेश 8-एम-76 द्वारा न कि 8-एम-76 द्वारा अतिक्रमण किया गया है, रक्षा मंत्रालय के अधीन निम्न-विरचनाओं में फालतु घोषित किए गए ग्रुप-‘सी’ और ग्रुप ‘डी’ वर्गों के सिविलियन कर्मचारी समकक्ष अथवा निम्न पदों पर नियुक्ति के पात्र हैं बशर्ते कि उन्हें शुरु में ही नियमित कर्मचारी के रूप में नियुक्त किया गया है। इस प्रकार जिन कर्मचारियों को निम्न पदों पर नियुक्त किया जाता है वे अपने मूल पदों पर पुनर्वागीकरण पाने के हकदार हैं, बशर्ते कि वे उस पद के लिए आवेदन करें और उस पद में रिक्त स्थान उपलब्ध हों।

(ख) सूचना एकत्र की जा रही है और यथा-शीघ्र सूचित कर दी जाएगी।

Problems of Dhanbad

6077. SHRI A. K. ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Bureau of Police Research and Development made a detailed study of the law and order problem in Dhanbad;

(b) whether any report has been submitted; and

(c) if so, the details of the report and the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) Yes, Sir.

(c) Information is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-1188 /80].

Assaults in Manipur

6078. SHRI NGANGOM MOHENDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons have been shot dead since 1978 till date by unidentified assailants in the valley of Manipur and of the dead, how many are civilians and how many are security personnel, year-wise;

(b) whether any alleged assailant/assailants of any of these murders have so far been arrested and put on trial and if so, the outcome of such trial, if any;

(c) how many broad day light armed robberies with murder and robberies without murder have been committed in the valley of Manipur since 1978 till date, year-wise; and

(d) whether any culprits of any of the above robberies have so far been arrested and put on trial and if so, the outcome of such trials, if any?